

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 5955 of 2015

Beena Devi @ Beena Kumari Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Ms. Neha Bhardwaj, Advocate

For the Resp. State : Mr. Suresh Kumar, SC (L&C)-II

11/ 10.09.2021 Heard through V.C.

2. Ms. Neha Bhardwaj, learned counsel for the petitioner draws attention of this Court towards Clause 8 of the Notification dated 05.09.2012 wherein it has been stated that passing of TET Examination will not give any right to the candidate to be appointment; as such Clause 4 ('Ta') of the said Notification which shows that qualifying marks for passing the TET examination is 60% will have no bearing in the case of this petitioner.

3. Mr. Suresh Kumar, learned counsel appearing for the respondent State submits that Clause 4 (Ta) says about the passing mark which is 60% for General Candidate and 52% for the reserved category. This does not mean that if a person secured more marks than the qualifying marks and passed in TET Examination, he will get appointment and that has been specifically stated in Clause 8 of the notification.

Now the only issue is to be decided in this case is

that since the petitioner who qualified the TET Examination by securing more than 52% as she belongs to reserved category will be entitled for the appointment since she qualified in the TET Examination being a Backward Class category but she applied for General Category, inasmuch as, there was no seat vacant in the district of Garhwa for reserved category.

4. Put up this case on **05.10.2021**.

(Deepak Roshan, J.)